



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 30 जुलाई, 2024 / 08 श्रावण, 1946

हिमाचल प्रदेश सरकार

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Dimple Kumar aged 35 years s/o Sh. Makholi Ram, r/o Village Bir, P.O. Bir Bagehra,
Tehsil Sujanpur, District Hamirpur (H.P.).

2. Ankita Kumari aged 21 years d/o Sh. Piyar Chand, r/o Village Ropa, P.O. Nalti, Tehsil & Distt. Hamirpur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Dimple Kumar aged 35 years s/o Sh. Makholi Ram, r/o Village Bir, P.O. Bir Bagehra, Tehsil Sujanpur, District Hamirpur (H.P.) & Ankita Kumari aged 21 years d/o Sh. Piyar Chand, r/o Village Ropa, P.O. Nalti, Tehsil & Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 18-10-2020 at Village Ropa, P.O. Nalti, Tehsil & Distt. Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 08-08-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Amit Kumar aged 29 years s/o Sh. Vinod Kumar, r/o Village Gaddi, P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Richa aged 29 years d/o Sh. Davinder Kumar, Village 124-125 # 2, Opp. Saccha Ashram Civil City, Chander Nagar, Ludhiana, Punjab . . Applicants.

Versus

General Public

. . Respondent.

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Amit Kumar aged 29 years s/o Sh. Vinod Kumar, r/o Village Gaddi, P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) & Richa aged 29 years d/o Sh. Davinder Kumar, Village 124-125 # 2, Opp. Saccha Ashram Civil City, Chander Nagar, Ludhiana, Punjab have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 11-05-2023 at Chandan Bari Hall Harshila Resort, Ferozepur Road, Ludhiana, Punjab as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-08-2024. After that no objectios will be entertained and marriage will be registered accordingly.

Issued today on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Suresh Kumar aged 46 years s/o Late Sh. Braham Dass, r/o Village & P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Anita Kumari aged 43years d/o Sh. Prithi Chand, Village Chawan, P.O. Dhupkiara, Tehsil Jaisighpur, District Kangra (H.P.) . . *Applicants.*

Versus

General Public

. . *Respondent.*

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Suresh Kumar aged 46 years s/o Late Sh. Braham Dass, r/o Village & P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) & Anita Kumari aged 43years d/o Sh. Prithi Chand, Village

Chawan, P.O. Dhupkiara, Tehsil Jaisighpur, District Kangra (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 27-02-2002 at Village Chawan, P.O. Dhupkiara, Tehsil Jaisighpur, District Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-08-2024. After that no objectios will be entertained and marriage will be registered accordingly.

Issued today on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Sandeep Kumar s/o Sh. Hari Dass, r/o Village Nailai, P.O. Mundkhar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 35 years old.

2. Sapna Kumari d/o Ram Lal, r/o Village Bari, P.O. Samaila, Tehsil Baldwara, Distt. Mandi (H.P.) 30 years old.

Versus

General Public

Sandeep Kumar s/o Sh. Hari Dass, r/o Village Nailai, P.O. Mundkhar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 35 years old & Sapna Kumari d/o Ram Lal, r/o Village Bari, P.O. Samaila, Tehsil Baldwara, Distt. Mandi (H.P.) 30 years old have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Santoshi Mata Mandir, Ladroun on dated 18-06-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 08-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 01-07-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

1. Ms. Anu Purna age 34 years d/o Sh. Udham Singh, r/o V.P.O. Maharal, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.).

2. Mr. Pankaj Singh age 39 years s/o Sh. Dilbag Singh, r/o Village Bhadrog, P.O. Naswal, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) ..Appellants.

Versus

General Public

Subject.—Notice of Marriage.

Ms. Anu Purna & Mr. Pankaj Singh have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they solemnized their marriage ceremony on dated 18-04-2024 as per Hindu Rights and Customs at Kalka Mata Mandir, Tikker Rajputtan, Tehsil Barsar, Distt. Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 09-08-2024. In case no objection is received by 09-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 10-07-2024.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
Exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Shivani Parmar d/o Sh. Ravi Kumar, r/o Village & P.O. Barara,, Tehsil Bhoranj, District Hamirpur (H.P.).
2. Manish Kaushal s/o Sh. Subhash Chand, r/o VPO Beha, Tehsil Nadaun, Distt. Hamirpur (H.P.).

Versus

General Public

Subject.— Proclamation for the Registration of Marriage under section 5 of Special Marriage Act, 1976.

Shivani & Manish Kaushal have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing in this court on or before 29-08-2024 at 11.00 A.M. In case no objection is received by 29-08-2024 at 11.00 A.M., it will be presumed that there is no objection to the registration of this marriage and the marriage will be registered accordingly.

Issued under my hand and seal of the court on 06-07-2024.

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel HPAS), Sub-Divisional Magistrate
Exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Abhisek Sharma s/o Tilak Raj, r/o Village Hatpang, P.O. Golwan Khas, Tehsil Fatehpur, District Kangra (H.P.).
2. Ashima d/o Sushil Sharma, r/o VPO Galhun, Tehsil Nadaun, Distt. Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 05-07-2024 at Baba Mehar Dass Mandir Committee Sadbar, P.O. Karaur, Tehsil Nadaun, Distt. Hamirpur and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 22-08-2024 at 11.00 A.M. The objection(s) after 22-08-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 06-07-2024 under my hand and seal of the office.

Seal.

Sd/
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

**In the Court of Sub-Divisional Magistrate, Barsar, District Hamirpur (H.P.)
Exercising the Powers of Marriage Officer Under Special Marriage Act, 1954**

In the matter of:

1. Mr. Vikramjeet Singh age 33 year s/o Sh. Lekh Ram, r/o Village Manjru, P.O. Loharli, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.).

2. Ms. Sanju Bala age 27 years d/o Sh. Pritam Singh, r/o Village and P.O. Raili Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) *..Appelants.*

Versus

General Public

Subject.— Notice of Marriage.

Mr. Vikramjeet Singh & Ms. Sanju Bala have filed an application under section 15 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 11-07-2024 as per Hindu rites and customs at Kalka Mata Mandir, Tikker Rajputtan, Tehsil Barsar, Distt. Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage can file his/her objections personally or in writing before this court on or before 12-08-2024. In case no objection is received by 12-08-2024, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-07-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Barsar, District Hamirpur (H.P.).*

In the Court of Executive Magistrarte Anni, Distt. Kullu (H.P.)

Krishna Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Krishna Devi d/o Sh. Prem Chand, r/o Village Kuthed, P.O. Dalash, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Krishna Devi d/o Sh. Prem Chand born on 01-01-1972 has not been entered in the record of Gram Panchayat Beongal.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Krishna Devi d/o Sh. Prem Chand born on 01-01-1972, in the Panchayat record of Gram Panchayat Beongal, he/she/they may file his/her/their objections on or before 24-08-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 24th of July, 2024.

Seal.

Sd/-

*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

In the Court of Executive Magistrarte Anni, Distt. Kullu (H.P.)

Puran Chand

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Sh. Puran Chand s/o Sh. Man Sukh, r/o Village Rashandi, P.O. Khanag, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of himself Sh. Puran Chand s/o Sh. Man Sukh born on 01-03-1964 has not been entered in the record of Gram Panchayat Lajheri.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Sh. Puran Chand s/o Sh. Man Sukh born on 01-03-1964, in the Panchayat record of Gram Panchayat Lajheri, he/she/they may file his/her/their objections on or before 23-08-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of July, 2024.

Seal.

Sd/-
*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

—————
**In the Court of Sh. Raman Kumar Sharma, Marriage Officer-cum-Sub-Divisional
Magistrate, Manali, District Kullu (H.P.)**

In the matter of :

1. Sh. Karan Singh aged 24 years s/o Sh. Pritam Chand, r/o Village Trashi, P.O. Patlikuhel, Tehsil Manali, Distt. Kullu (H.P.)-175 129.
2. Ms. Sunita aged 27 years d/o Prakash Chand, r/o Village Bagani, P.O. Fojal, Tehsil & Distt. Kullu (H.P.)
..Applicants.

Versus

General Public

Subject.—An application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Whereas Sh. Karan Singh aged 24 years s/o Sh. Pritam Chand, r/o Village Trashi, P.O. Patlikuhel, Tehsil Manali, Distt. Kullu (H.P.)-175 129 & Ms. Sunita aged 27 years d/o Prakash Chand, r/o Village Bagani, P.O. Fojal, Tehsil & Distt. Kullu (H.P.) has presented an application on 18-07-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 17-08-2024 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent, failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 19th day of July, 2024.

Seal.

Sd/-
*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

In the Court of Sh. Raman Kumar Sharma (HPAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

1. Mr. Savya Sachi Sharma aged 37 years s/o Sh. Chuni Lal Sharma, r/o Village & P.O. Jagatsukh, Tehsil Manali, Distt. Kullu (H.P.).
2. Ms. Shivani aged 39 years d/o Padam Raj Sharma, r/o 1601/B2, Vishav Karma Colony, Kalka, Pinjore, Panchkula, Haryana 134 102 do hereby declare as follows:—

Versus

General Public

Subject.—An application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Mr. Savya Sachi Sharma aged 37 years s/o Sh. Chuni Lal Sharma, r/o Village & P.O. Jagatsukh, Tehsil Manali, Distt. Kullu (H.P.) & Ms. Shivani aged 39 years d/o Padam Raj Sharma, r/o 1601/B2, Vishav Karma Colony, Kalka, Pinjore, Panchkula, Haryana 134 102 have presented an application on 18-07-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person having any objection for the registration of marriage can appear in this court on 17-08-2024 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent, failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 19th day of July, 2024.

Seal.

Sd/-
*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

In the Court of Sh. Raman Kumar Sharma (HAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

1. Anshul Thakur s/o Sh. Vijay Thakur, r/o Hotel Comfort Inn Manali, Tehsil Manali, Distt. Kullu (H.P.).
2. Divya Thakur d/o Sh. Sudershan Thakur, r/o H.No. 34, Ward No. 3, Circuit House Road, Manali, Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Anshul Thakur s/o Sh. Vijay Thakur, r/o Hotel Comfort Inn Manali, Tehsil Manali, Distt. Kullu (H.P.) & Divya Thakur d/o Sh. Sudershan Thakur, r/o H.No. 34, Ward No. 3, Circuit House Road, Manali, Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 18-07-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person having any objection for the registration of the above marriage can appear in this court on 17-08-2024 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent, failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 19th day of July, 2024.

Seal.

Sd/-
*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 26 / 2024

तारीख मरजुआ : 26-04-2023

तारीख पेशी : 30-07-2024

श्री हरी सिंह पुत्र श्री राम सिंह, निवासी राम भवन, बिलो साई फलैट्स मैहली, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

1. श्री मोहन लाल पुत्र जीवणू, निवासी साई फलैट्स मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0),
2. श्री राकेश पुत्र पुर्णसुख, निवासी गांव व डा0 कनाहर, तहसील कुमारसैन, जिला शिमला (हि0प्र0) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 156 मिन/250, खसरा नं0 214, रकबा तादादी 00-03-64 है0, मोहाल/मौजा मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री हरी सिंह पुत्र श्री राम सिंह, निवासी राम भवन, बिलो साई फलैट्स मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 156 मिन/250, खसरा नं0 214, रकबा तादादी 00-03-64 है0, मोहाल/मौजा मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं0 1 व 2 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इश्तहार द्वारा प्रतिवादी नं0 1 व 2 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 30-07-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 22-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 21/2024

तारीख मरजुआ : 26-04-2023

तारीख पेशी : 30-07-2024

श्री महेश चन्द पुत्र श्री राममूर्ति, निवासी ग्राम नागल, तहसील नाहन, जिला सिरमौर (हि0प्र0) प्रार्थी।

बनाम

1. श्रीमती शारदा पत्नी राम स्वरूप, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्रीमती पदमा देवी पत्नी नारायण दत्त, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्रीमती वीना पत्नी दिनेश, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्री सुशील कुमार पुत्र श्री हंस राज, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 5. श्रीमती संयोक्ता पत्नी राजेश कुमार, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 6. श्री अनुपम पुत्र शमशेर सिंह, निवासी मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 34/46, कित्ता 15, रकबा तादादी 1625.70 वर्ग मी0, मोहाल/मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री महेश चन्द पुत्र श्री राममूर्ति, निवासी ग्राम नागल, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 34/46, कित्ता 15, रकबा तादादी 1625.70 वर्ग मी0, मोहाल/मौजा विकासनगर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं0 2 ता 6 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा प्रतिवादी नं0 2 ता 6 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 30-07-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करें अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 23/2018

तारीख मरजुआ : 01-06-2018

तारीख पेशी : 30-07-2024

श्री सालिग राम पुत्र नैन सिंह, निवासी गांव शिलाई, जिला सिरमौर (हि0प्र0)

प्रार्थी।

बनाम

1. श्री विरेन्द्र कुमार पुत्र श्री निका राम, निवासी गांव चोकली, डा0 मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्री फूल चन्द पुत्र निका राम, निवासी गांव शेरोडी, डा0 मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्री प्रमोद पुत्र निका राम, निवासी गांव शेरोडी, डा0 मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्रीमती बबली पुत्री निका राम, निवासी गांव व डा0 साधूपुल, तहसील कण्डाघाट, जिला सोलन (हि0प्र0), 5. श्रीमती विद्या पुत्री निका राम, निवासी गांव व डा0 साधूपुल, तहसील कण्डाघाट, जिला सोलन (हि0प्र0), 6. श्री किशन चन्द पुत्र मोती राम, निवासी मौजा मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 7. श्री विरेन्द्र पुत्र पूर्ण चन्द, निवासी कोटगढ़, तहसील कुमारसैन, जिला शिमला (हि0प्र0), 8. श्री कुलतार सिंह पुत्र ईन्द्र सिंह, निवासी मौजा/मोहाल मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 98/178, खसरा नं0 1029, 1031, 1033, 1040, 1042, मोहाल/मौजा मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री सालिग राम पुत्र नैन सिंह, निवासी गांव शिलाई, जिला सिरमौर (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 98/178, खसरा नं0 1029, 1031, 1033, 1040, 1042, मोहाल/मौजा मैहली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

बारे प्रस्तुत किया है। जिसमें मौका तकसीम अमल में लाई जा चुकी है। जिसमें प्रतिवादी नं0 1 ता 8 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा प्रतिवादी नं0 1 ता 8 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 30-07-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 24-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

ब अदालत श्री जगदीश शर्मा सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 28/2024

तारीख मरजुआ : 10-01-2024

तारीख पेशी : 21-08-2024

श्रीमती इन्द्रा देवी (उमा देवी) पुत्री लोक राम पत्नी कृष्ण दत्त, निवासी मथोली, तहसील शिमला, जिला शिमला (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

राजस्व अभिलेख में नाम दुरुस्ती के बारे पत्र।

श्रीमती इन्द्रा देवी (उमा देवी) पुत्री लोक राम पत्नी कृष्ण दत्त, निवासी मथोली, तहसील शिमला, जिला शिमला (हि0प्र0) ने इस आशय के साथ प्रस्तुत किया है कि महाल वल्लोण में प्रार्थिया भूमि खाता खतौनी सं0 9, 10, 20 व महाल धमुन, खाता सं0 22 वाका मुहाल वल्लोण, पटवार वृत्त चनोग व वाका महाल धमुन, पटवार वृत्त धमुन, तहसील शिमला, जिला शिमला (हि0प्र0) में मालिक व कब्जाधारी है। प्रार्थिया का नाम मौजा वल्लोण व मौजा धमुन के राजस्व अभिलेख में उमा देवी है जबकि शादी के बाद प्रार्थिया का नाम बदल कर उमा की जगह इन्दिरा देवी कर दिया गया महाल मथोली राजस्व अभिलेख में व परिवार रजिस्टर नकल ग्राम पंचायत रामपंरं में भी प्रार्थिया का नाम ईन्द्रा पत्नी कृष्ण दत्त दर्ज है। प्रार्थिया राजस्व रिकार्ड महाल धमूण व महाल वल्लोण में अपना नाम उमा देवी के स्थान पर इन्द्रा देवी दुरुस्त करना चाहती है।

अतः इशतहार हजा के आदेश के बाद बजरिया इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा राजस्व रिकार्ड में नाम दुरुस्त करने बारे कोई उजर व एतराज हो तो स्वयं या लिखित तौर पर दिनांक 21-08-2024 को प्रातः 10.00 बजे कोर्ट परिसर चक्कर में या उपरोक्त तिथि से पहले अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 22-07-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

Ms. Sunita Kumari d/o Sh. Paras Ram, r/o Village Dhalu, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Ms. Sunita Kumari d/o Sh. Paras Ram, r/o Village Dhalu, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself namely Ms. Sunita Kumari in the records of Registrar, Birth and Death in Gram Panchayat Anandpur, Shimla (H.P.) as under:—

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Sunita Kumari	Self	15-01-1975

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death in Gram Panchayat Anandpur, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 24-07-2024 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla(R), District Shimla (H.P.).

**In the Court of Sh. Rishabh Sharma, Tehsildar, Shimla (Rural),
District Shimla (H.P.)**

Smt. Sharda d/o Late Sh. Kanshi Ram, r/o Village Rehai, P.O. Chailly, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Smt. Sharda d/o Late Sh. Kanshi Ram, r/o Village Rehai, P.O. Chailly, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself namely Smt. Sharda Devi in the records of Registrar, Birth and Death of Secy-cum-Registrar Gram Panchayat Girab Khurd, Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Sharda Devi	Self	10-02-1970

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death of secy-cum-Registrar in Gram Panchayat Girab Khurd, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 18-07-2024 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate-cum-Tehsildar,
Shimla(R), District Shimla (H.P.).*

**In the Court of Executive Magistrate Theog, Tehsil Theog,
District Shimla (H.P.)**

Smt. Sanki Devi w/o Sh. Surat Ram, r/o Village Jhali, P.O. Jais, Tehsil Theog, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, a case regarding entry of death of Smt. Sanki w/o Sh. Surat Ram, r/o Village Jhali, P.O. Jais, Tehsil Theog has been received in this office from the Additional District Registrar of the Birth & Death with his *vide* Letter No. 4535, dated 10-06-2024 for further necessary action under section 13(3) of the Birth & Death registration Act, 1969.

Whereas Sh. Sandeep Singh has also submitted an application on dated 15-07-2024 in this office to enter the date of death of his mother namely— decease Sanki Devi in the record of Registrar, Birth & Death, in Gram Panchayat Basa Theog, Tehsil Theog, Distt. Shimla (H.P.).

Sl. No.	Name of the Deceased	Date of Death
1.	Sanki Devi	30-09-2019

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of death of above named person in the records of Registrar, Birth and Death, in Gram Panchayat Basa Theog, Tehsil Theog, Distt. Shimla (H.P.) may file their claims/objections in this court within one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 22-07-2024 under my signature and seal of the court.

Seal.

Sd/-
*Executive Magistrate,
Tehsil Theog, District Shimla (H. P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

1. Sh. Ayush Banta s/o Sh. Akshay Kumar Sood, r/o V.P.O. Mashobra, Tehsil Shimla (Rural), District Shimla (H.P.) age 28 years.

2. Ms. Pallvi Rana d/o Sh. Pradeep Rana, r/o Janki Lower Koti, Tehsil Rohru, Distt. Shimla (H.P.) age 28 years.

Versus

General Public

Subject.—Registration of Marriage under section 8(4) of the H.P. Registration Marriages Act, 1996.

Sh. Ayush Banta s/o Sh. Akshay Kumar Sood, r/o V.P.O. Mashobra, Tehsil Shimla (Rural), District Shimla (H.P.) & Ms. Pallvi Rana d/o Sh. Pradeep Rana, r/o Janki Lower Koti, Tehsil Rohru, Distt. Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 08-12-2023, but the marriage has not been found entered in the records of Registrar of Marriages concerned M.C./ Gram Panchayat, Tehsil & Distt. Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 24-08-2024. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 25th July, 2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Shimla (Rural), Distt. Shimla (H.P.).*

**In the Court of Sh. Jagdish Sharma, Naib Tehsildar, Shimla (Rural)
District Shimla (H.P.)**

Sh. Sanjay Kumar s/o Pratap Singh, r/o Village Kuftu, P.O. Darbhog, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Sh. Sanjay Kumar s/o Pratap Singh, r/o Village Kuftu, P.O. Darbhog, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of himself namely Sanjay Kumar in the records of Registrar, Birth and Death of Secy.-cum-Registrar Gram Panchayat Dharbog, Tehsil Shimla (R) (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Sanjay Kumar	Self	14-04-1991

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death of Secy.-cum-Registrar Gram Panchayat Dharbog, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 27-07-2024 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,
Shimla(R), District Shimla (H.P.).*

**In the Court of Sh. Rishabh Sharma, Tehsildar, Shimla (Rural)
District Shimla (H.P.)**

Smt. Reeta Kumari d/o Late Sh. Chet Ram, r/o Village & P.O. Dharbog, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Smt. Reeta Kumari d/o Late Sh. Chet Ram, r/o Village & P.O. Dharbog, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself namely Reeta Kumari in the records of Registrar, Birth and Death of Secy.-cum-Registrar Gram Panchayat Dharbog, Tehsil Shimla (R) (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Reeta Kumari	Self	22-01-1975

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death of Secy.-cum-Registrar in Gram Panchayat Dharbog, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 27-07-2024 under my signature and seal of the court.

Seal.

Sd/-
Executive Magistrate-cum-Tehsildar,
Shimla(R), District Shimla (H.P.).

**In the Court of Sh. Rishabh Sharma, Tehsildar, Shimla (Rural)
District Shimla (H.P.)**

Sh. Roshan Lal Sharma s/o Late Sh. Hari Nand Sharma, r/o Village Patiued, P.O. Anandpur, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Sh. Roshan Lal Sharma s/o Late Sh. Hari Nand Sharma, r/o Village Patiued, P.O. Anandpur, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of death of his mother — Jamna Devi in the records of Registrar, Birth and Death of Secy.-cum-Registrar Gram Panchayat Anandpur, Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Death
1.	Jamna Devi	Mother	13-11-2012

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of death of above named in the records of Registrar, Birth and Death of Secy.-cum-Registrar in Gram Panchayat Anandpur, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 27-07-2024 under my signature and seal of the court.

Seal.

Sd/-
Executive Magistrate-cum-Tehsildar,
Shimla(R), District Shimla (H.P.).

CHANGE OF NAME

I, Paaras Dev aged 20 years s/o Smt. Laxmi Devi w/o Sh. Rahul, r/o VPO Bhadiara, Tehsil & Distt. Kangra (H.P.) declare that the names of my father and mother are wrongly entered as Rahul Dev and Laxmi Devi respectively in my school record, The correct names of my father and mother are Rahul and Laxmo Devi respectively. All concerned may note please.

PAARAS DEV
*s/o Smt. Laxmi Devi w/o Sh. Rahul,
r/o VPO Bhadiara, Tehsil & Distt. Kangra (H.P.).*